

**IMPROPER USE OF ALARM CHAINS IN TRAINS**

\*454. SHRI RAM SAHAI: Will the Minister of RAILWAYS be pleased to state:

(a) the number of cases filed in the year 1960 for improper use of alarm chains in trains; and

(b) on which railway lines and in which areas such incidents have most ly occurred?]

रेल उपमंत्री (श्री शाहनवाज खां :  
(क) ५८७ मामलों में आरोप-पत्र  
(chargesheet) जारी किये गये।

(ख) एक बयान सभा-पटल पर रख  
दिय गया है। [दक्षिणे परिशिष्ट ३२,  
अनुपत्र संख्या ३२]

†[THE DEPUTY MINISTER OF RAILWAYS (SHRI SHAH NAWAZ KHAN) :

(a) The number of cases in which charge-sheets were issued was 587.

(b) A statement is laid down on the Table of the Sabha. [See Appendix XXXII, Annexure No. 32.]

**REVENUE RESERVE FUND OF NIZAM STATE RAILWAY**

♦460. SHRI D. B. DESAI: Will the Minister of RAILWAYS be pleased to state:

(a) what was the Revenue Reserve Fund of the Nizam State Railway when it was taken over by, the Government of India;

(b) whether there was any understanding that the fund would be utilised in the State of Hyderabad itself; and

(c) if so, how much of it was utilised and in which area and on what project or scheme?

THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY):

†[ ] English translation.

(a) to (c) A statement is laid on the Table of the House.

STATEMENT

(a) Rs. 51-92 lakhs.

(b) Yes, this being a general principle for all such funds of the ex-Indian States actually taken over by the Centre on Federal Financial Integration; and

(c) Rs. 75- 21 lakhs has already been spent to end of 1959-60 against the Fund Balance of Rs. 51-92 lakhs, mainly on the construction of Hingoli-Kanhergaon Section which lies \*n the ex-Nizam State territory. Thus, the fund was not diverted to any other purpose, but the question of further allotment of funds for any project in this or in other area will be considered from out of the entire integrated funds after considering the different parts of the country as a whole. The posit on was fully explained during the general discussion of the Railway Budget in the Rajya Sabha in May, 1959.

**RECOMMENDATIONS OF GOVERNMENT INSPECTOR OF RAILWAYS ON THE ACCIDENT TO 12 UP KUMAON EXPRESS**

\*463. SHRI M. P. BHARGAVA; Will the Minister of RAILWAYS be pleased to refer to the answer given to Starred Question No. 146 in the Rajya Sabha on the 23rd February, 1961 and state:

(a) the main recommendations made by the Government inspector of Rail ways against the driver of the 12 up Kumaon Express in which 25 persons lost their lives on the 8th July, 19(50);

(b) whether any responsibility has been fixed by the Inspector on the guard of the train also; and

(c) by when the departmental enquiry is likely to be finalised?

THE DEPUTY MINISTER OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) The Government Inspector of Railways who enquired into the accident held the driver responsible for